

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
REGIONAL BENCH AT HYDERABAD**

DIVISION BENCH - COURT NO. 1

**EXCISE APPEAL NO. 30221 OF 2019**

(Arising out of Order-in-Original No. HYD-EXCUS-004-COM-09-2018-19 dated 27.09.2018 passed by Commissioner Central Tax, Hyderabad)

**G. Yugendhar Rao, Managing Director,  
Prism Crop Science Pvt Ltd.,**

Plot No. 3/3, Injapur Village,  
Hayath Nagar Mandal,  
Ranga Reddy,  
Telangana – 501 510.

**.....Appellant**

VERSUS

**Commissioner of Central Tax  
Rangareddy - GST**

GST Commissionerate,  
Posnet Bhavan, Ramkoti,  
Hyderabad – 500 001

**.....Respondent**

**APPEARANCE:**

for the Appellant  
Shri Hanuma Prasad, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT  
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

**DATE OF HEARING: September 29, 2021**

**FINAL ORDER NO. A/30302/2021**

**JUSTICE DILIP GUPTA**

It is pointed out that the matter has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)  
PRESIDENT**

**(P.V. SUBBA RAO)  
MEMBER (TECHNICAL)**

JAYA